

©  
കേരള സർക്കാർ  
Government of Kerala  
2017



Regn. No. KERBIL/2012/45073  
dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2015-17

# കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്  
PUBLISHED BY AUTHORITY

വാല്യം 6 Vol. VI	തിരുവനന്തപുരം, ചൊവ്വ Thiruvananthapuram, Tuesday	2017 സെപ്റ്റംബർ 26 26th September 2017	നമ്പർ } No. } 38
		1193 കന്നി 10 10th Kanni 1193	
		1939 ആശ്വിനം 4 4th Aswina 1939	

## PART IV

### Private Advertisements and Miscellaneous Notifications

## NOTIFICATION

No. AD. D1/1017/PVC/2017.

30th August 2017.

*Ref:-* U.O. of even number dated 29-8-2017.

The Syndicate of Cochin University of Science and Technology has appointed Dr. P. G. Sankaran, Professor & Head, Department of Statistics, Cochin University of Science and Technology as the Pro-Vice-Chancellor of the Cochin University of Science and Technology, in accordance with the provisions contained in the UGC Regulations 2010.

Dr. P. G. Sankaran assumed the charge of the Pro-Vice-Chancellor of Cochin University of Science and Technology in the AN of 29-8-2017.

(Sd.)  
Registrar.

## MAHATMA GANDHI UNIVERSITY

## NOTIFICATION

No. Ac.L/8/RV/2016.

25th January 2017.

*Sub* :—Amendment to Revaluation Regulation—Reg.*Ref* :—1. Notification No. Ac.L/1/R/RV/2012/105 dated 7-7-2012

2. Notification No. Ac.L/1/R/RV/2012/Amendment/129 dated 11-12-2012

3. Notification No. Ac.L/1/RV.R/2014/Amendment dated 24<sup>th</sup> March, 2012

4. Minutes Item No. O.A. 2/Ac.15 of Academic Council held on 24-11-2016 and Syndicate held on 31-12-2016.

It is hereby notified that the following amendment to the clauses 13.2, 14.1, 14.2, 14.3, 14.4 & 14.5 of Mahatma Gandhi University Regulations for Revaluation and Scrutiny of answer scripts, read (1) above has been approved by the Academic Council, held on 24-11-2016, as per Statute 1 of Chapter 39 of M. G. University Statutes 1997, which has been laid before the Syndicate, held on 31-12-2016, as per Statute 3 of Chapter 39 of the Statutes 1997. The amendment shall come into force with immediate effect.

<i>Sl. No. of Clause</i>	<i>Sl. No.</i>	<i>Existing Regulation</i>	<i>Amendment to Regulation</i>
(1)	(2)	(3)	(4)
1	13.2	The original marks/grade points awarded to a candidate will stand as such in cases where the marks/grade points awarded after revaluation is less than the original marks or higher up to 4.99% of the maximum marks/grade point. <i>However, for candidates who have already scored 95.1% or more marks in original valuation, a change in marks which is even less than 5% of the maximum marks shall also be awarded to secure maximum (ie. 100%) marks.</i>	13.2 Deleted
2	14.1	If the change in marks/grade points awarded on revaluation is between 5% and 9.99% of the maximum marks/grade points, the marks/grade points awarded on evaluation shall be taken as final	14.1 The original marks/grade points awarded to a candidate will be modified to that extent, in cases where the Marks/WGP awarded after first revaluation is below 15% of the maximum Marks/WGP

(1)	(2)	(3)	(4)
3.	14. 2 If the increase in marks/grade points on the first revaluation is greater than or equal to 10% but less than or equal to 25% of the maximum marks/grade points of the paper/course, a second revaluation shall be conducted. If the change in marks/grade points after the second revaluation is less than or equal to 25% of the maximum marks/grade points of the paper/course, the average of the nearest two marks/grade points from among that of the original valuation, first revaluation and second revaluation shall be awarded to the candidate.  If the difference between any two marks/grade points of the above three valuations happens to be the same, the average of the highest two marks/grade points shall be awarded to the candidate.		14.2 If the increase in Marks/WGP on the first revaluation is greater than or equal to 15% of the maximum Marks/WGP of the paper/course, a second revaluation shall be conducted. After the second revaluation, the average of the nearest two Marks/WGP from the three valuations ie, the original valuation, first revaluation and second revaluation, shall be awarded to the candidate.  If the difference between any two marks/WGP of the above three valuations happens to be the same, the average of the highest two marks/WGP shall be awarded to the candidate.
4.	14. 3 If the change in marks/grade points awarded on the first or second revaluation is greater than 25% of the maximum marks/grade points of the paper/course, the script shall be subjected to valuation by a committee of experts, comprising 2 examiners, constituted by the Controller of Examinations from a list of examiners approved by Vice-Chancellor, and the marks awarded by Vice-Chancellor, and the marks awarded after such valuation shall be final, subject to the clause 5 below		14. 3 Deleted
5.	14. 4 The marks/grade points after first revaluation/or the average after second revaluation happens to be less than the original marks, or higher up to 4.99% of the maximum marks/grade points the original marks/grades points awarded to the candidate will stand.		14. 4 The Marks/WGP after first revaluation or the average after second revaluation happens to be less than the original Marks/WGP, the original score will stand.
6.	14. 5 When the script is valued by a committee of experts, as laid down in clause 3 above, the marks/grade points awarded by the committee shall be final, provided it is higher than or equal to the original marks/grade points. If it is less than the original marks/grade points, the original marks/grade points will stand.		14.5 Deleted

(Sd.)  
Registrar.

## NOTIFICATION

No. Ac.L/1/2017.

23rd February 2017.

## AMENDMENT TO THE REGULATION ON MINIMUM QUALIFICATIONS FOR APPOINTMENT OF TEACHERS AND OTHER ACADEMIC STAFF IN UNIVERSITIES AND COLLEGES AND MEASURES FOR THE MAINTENANCE OF STANDARDS IN HIGHER EDUCATION, 2017

- Read:*—1. G. O. (P) No. 392/2010/H.Edn. dated 10-12-2010.  
 2. G. O. (P) No. 398/2010/H.Edn. dated 17-12-2010.  
 3. U. O. No. 4233/L/Acad/2011 dated 1-8-2011.  
 4. Minutes item No. OA. 1/Ac-15 of the Academic council held on 24-11-2016.  
 5. Minutes item No. 01/16.10/162540 of the Syndicate held on 30-12-2016.

UGC regulations 2010 on minimum qualifications for appointment of teachers and other academic staff in Universities and Colleges and measures for maintenance of standards in higher education has been adopted and implemented in the University vide read (3) above. The Meeting of the Academic Council held on 24-11-2016 resolved to make amendments to these Regulations, vide read (4) above and laid before the Syndicate, held on 31-12-2016.

The details of the amendments made are as follows:

**Amendment No. 01**

<i>Sl. No.</i>	<i>Existing Regulations</i>	<i>Amended Regulations</i>
(1)	(2)	(3)
<b>1</b>	<b>Regulations 1.3</b> Provided that in the event, any candidate becomes eligible for promotion under Career Advancement Scheme in terms of these Regulations on or after 31st December, 2008, the promotion of such a candidate shall be governed by the provisions of these Regulations.  Provided further that notwithstanding anything contained in these Regulations in the event any candidate became eligible for promotion under Career Advancement Scheme prior to 31st December, 2008, the promotion of such a candidate under Career Advancement Scheme shall be governed by the University Grants Commission (Minimum Qualifications Required for the Appointment and Career Advancement of Teachers in Universities and Institutions affiliated to it) Regulations, 2000, notified vide notification No. F3-1/2000 (PS) dated 4 April 2000 as amended from time to time read with notifications and guidelines issued by the University Grants Commission (UGC) from time to time, in this regard.	<b>Regulations 1.3</b> Provided that in the event, any candidate becomes eligible for promotion under Career Advancement Scheme in terms of these Regulations on or after 18th September, 2010, the promotion of such a candidate shall be governed by the provisions of these Regulations.  Provided further that notwithstanding anything contained in these Regulations in the event any candidate became eligible for promotion under Career Advancement Scheme prior to 18th September, 2010, the promotion of such a candidate under Career Advancement Scheme shall be governed by the University Grants Commission (Minimum Qualifications Required for the Appointment and Career Advancement of Teachers in Universities and Institutions affiliated to it) Regulations, 2000, notified vide notification No. F3-1/2000 (PS) dated 4 April 2000 as amended from time to time read with notifications and guidelines issued by the University Grants Commission (UGC) from time to time, in this regard.
<b>2</b>	Regulation 3.3.1-NET/SLET/SET shall remain the minimum eligibility condition for recruitment and appointment of Assistant Professors in Universities/Colleges/Institutions.  Provided however, that candidates, who are or have been awarded a Ph. D. Degree in accordance with the University Grants Commission (Minimum Standards and Procedure for Award of Ph.D. Degree) Regulations, 2009, shall be exempted from the requirement of the minimum eligibility condition of NET/SLET/SET for recruitment and appointment of Assistant Professor or equivalent positions in Universities/Colleges/Institutions.	Regulation 3.3.1-NET/SLET shall remain the minimum eligibility condition for recruitment and appointment of Assistant Professors in Universities/Colleges/Institutions.  Provided however, that candidates, who are or have been awarded a Ph. D. Degree in accordance with the University Grants Commission (Minimum Standards and Procedure for Award of Ph.D. Degree) Regulations, 2009, and those who have registered for Ph. D. prior to 2009 July 11 and subsequently awarded Ph.D. shall be exempted from the requirement of the minimum eligibility condition of NET/SLET for recruitment and appointment of Assistant Professor or equivalent positions in Universities/Colleges/Institutions.

(1)

(2)

(3)

**3 Regulation 4.4.1. (iii)**

Notwithstanding anything contained in sub-clauses (i) and (ii) to this clause 4.4.1, candidates, who are, or have been awarded a Ph.D Degree in accordance with the University Grants Commission (Minimum standards and Procedure for award of Ph.D Degree) Regulation, 2009, shall be exempted from the requirement of the minimum eligibility condition of NET/SLET/SET for recruitment and appointment of Assistant Professor or equivalent positions in Universities/Colleges/Institutions.

**4 Regulation 4.4.2.1.1. (ii)**

Besides fulfilling the above qualifications, candidates must have cleared the National Eligibility Test (NET) for lecturers conducted by the UGC, CSIR or similar test accredited by the U.G.C. Notwithstanding anything contained in the sub-clauses (i) and (ii) to this clause 4.4.2.1 candidates, who are, or have been awarded Ph.D Degree in accordance with the University Grants Commission (Minimum standards and Procedure for award of Ph.D Degree) Regulation, 2009, shall be exempted from the requirement of the minimum eligibility condition of NET/SLET/SET for recruitment and appointment of Assistant Professor or equivalent positions in Universities/ Colleges/Institutions.

**5 Regulation 4.4.2.2.1. (ii)**

Besides fulfilling the above qualifications, candidates must have cleared the National Eligibility Test (NET) conducted by the UGC, CSIR or similar test accredited by the U.G.C. However candidates, who are, or have been awarded Ph.D Degree in accordance with the University Grants Commission (Minimum standards and Procedure for award of Ph.D Degree) Regulations, 2009, shall be exempted from the requirement of the minimum eligibility condition of NET/SLET/SET for recruitment and appointment of Assistant Professor or equivalent positions in Universities/Colleges Institutions.

**Regulation 4.4.1. (iii)**

Notwithstanding anything contained in sub-clauses (i) and (ii) to this clause 4.4.1, candidates, who are, or have been awarded a Ph.D Degree in accordance with the University Grants Commission (Minimum standards and Procedure for Award of Ph.D. Degree) Regulations, 2009, and those who have registered for Ph.D. prior to 2009 July 11 and subsequently awarded Ph.D shall be exempted from the requirement of the minimum eligibility condition of NET/SLET for recruitment and appointment of Assistant Professor or equivalent positions in Universities/Colleges/Institutions.

**Regulation 4.4.2.1.1. (ii)**

Besides fulfilling the above qualifications, candidates must have cleared the National Eligibility Test (NET) for lecturers conducted by the UGC, CSIR or similar test accredited by the U.G.C. Notwithstanding anything contained in the sub-clauses (i) and (ii) to this clause 4.4.2.1, candidates, who are, or have been awarded Ph.D Degree in accordance with the University Grants Commission (Minimum standards and Procedure for award of Ph.D Degree) Regulation, 2009 and those who have registered for Ph.D. prior to 2009 July 11 and subsequently awarded Ph.D shall be exempted from the requirement of the minimum eligibility condition of NET/SLET for recruitment and appointment of Assistant Professor or equivalent positions in Universities/Colleges/Institutions.

**Regulation 4.4.2.2.1. (ii)**

Besides fulfilling the above qualifications, candidates must have cleared the National Eligibility Test (NET) conducted by the UGC, CSIR or similar test accredited by the U.G.C. However candidates who are, or have been awarded Ph.D Degree in accordance with the University Grants Commission (Minimum standards and Procedure for award of Ph.D Degree) Regulations, 2009 and those who have registered for Ph.D. prior to 2009 July 11 and subsequently awarded Ph.D shall be exempted from the requirement of the minimum eligibility condition of NET/SLET for recruitment and appointment of Assistant Professor or equivalent positions in Universities/Colleges/Institutions.

(1)	(2)	(3)
6	<p><b>Regulation 4.4.2.3.1. (ii)</b></p> <p>Besides fulfilling the above qualifications, candidates must have cleared the National Eligibility Test (NET) for lecturers conducted by the UGC, CSIR or similar test accredited by the U. G. C. Notwithstanding anything contained in sub-clauses (i) and (ii) to this clause 4.4.2.3, candidates, who are, or have been awarded a Ph.D. Degree in accordance with the University Grants Commission (Minimum standards and Procedure for award of Ph.D. Degree) Regulations, 2009 shall be exempted from the requirement of the minimum eligibility condition of NET/SLET/SET for recruitment and appointment of Assistant Professor or equivalent positions in Universities/Colleges/Institutions.</p>	<p><b>Regulation 4.4.2.3.1. (ii)</b></p> <p>Besides fulfilling the above qualifications, candidates must have cleared the National Eligibility Test (NET) for lecturers conducted by the UGC, CSIR or similar test accredited by the U. G. C. Notwithstanding anything contained in sub-clauses (i) and (ii) to this clause 4.4.2.3, candidates, who are, or have been awarded a Ph.D. Degree in accordance with the University Grants Commission (Minimum standards and Procedure for award of Ph.D. Degree) Regulations, 2009 and those who have registered for Ph.D. prior to 2009 July 11 and subsequently awarded Ph.D. shall be exempted from the requirement of the minimum eligibility condition of NET/SLET for recruitment and appointment of Assistant Professor or equivalent positions in Universities/Colleges/Institutions.</p>
7	<p><b>Regulation 4.5.3 (iii)</b></p> <p>However, candidates, who are, or have been awarded Ph.D. Degree in accordance with the University Grants Commission (Minimum standards and Procedure for award of Ph.D. Degree) Regulations, 2009, shall be exempted from the requirement of the minimum eligibility condition of NET/SLET/SET for recruitment and appointment of University Assistant Director of Physical Education/College Director of Physical Education &amp; Sports.</p>	<p><b>Regulation 4.5.3 (iii)</b></p> <p>However, candidates, who are, or have been awarded Ph.D. Degree in accordance with the University Grants Commission (Minimum standards and Procedure for award of Ph.D. Degree) Regulations, 2009, and those who have registered for Ph.D. prior to 2009 July 11 and subsequently awarded Ph.D shall be exempted from the requirement of the minimum eligibility condition of NET/SLET for recruitment and appointment of University Assistant Director of Physical Education/College Director of Physical Education &amp; Sports.</p>
8	<p><b>Regulation 4.6.3 (v)</b></p> <p>However, candidates, who are, or have been awarded Ph. D Degree in accordance with the University Grants Commission (Minimum standards and Procedure for award of Ph.D Degree) Regulations,2009, shall be exempted from the requirement of the minimum eligibility condition of NET/SLET/SET for recruitment and appointment of University Assistant Director of Physical Education/College Director of Physical Education &amp; Sports.</p>	<p><b>Regulation 4.6.3 (v)</b></p> <p>However, candidates, who are, or have been awarded Ph. D. Degree in accordance with the University Grants Commission (Minimum standards and Procedure for award of Ph.D Degree) Regulations, 2009, and those who have registered for Ph.D. prior to 2009 July 11 and subsequently awarded Ph.D. shall be exempted from the requirement of the minimum eligibility condition of NET/SLET for recruitment and appointment of University Assistant Director of Physical Education/College Director of Physical Education &amp; Sports.</p>
9	<p><b>Regulation 6.3.3</b></p> <p>The Selection Committee specifications as delineated in Clauses 5.1.0 to 5.1.7 are applicable to all direct recruitments of Faculty Positions and Career Advancement promotions of Assistant Professor to Associate Professor and to that of Associate Professor to Professor.</p>	<p><b>Regulation 6.3.3</b></p> <p>The Selection Committee specifications as delineated in Clauses 5.1.0 to 5.1.7 are applicable to all direct recruitments of Faculty Positions and Career Advancement promotions of Associate Professor to Professor.</p> <p>The respective clauses regarding the Selection Committee for promotion by CAS from Assistant Professors to Associate Professors stands modified to this extent.</p>

(1)	(2)	(3)
<p><b>10 Regulation 6.3.4</b> CAS promotions from a lower grade to a higher grade of Assistant Professor shall be conducted by a “Screening cum Evaluation Committee” adhering to the criteria laid out as API score in PBAS in the Tables of Appendix-III</p>		<p><b>Regulation 6.3.4</b> CAS promotions from a lower grade to a higher grade of Assistant Professor and that of Associate Professor shall be conducted by a “Screening cum Evaluation Committee” adhering to the criteria laid out as API score in PBAS in the Tables of Appendix-III.</p> <p>The respective clauses regarding the Selection Committee for promotion by CAS from Assistant Professors to Associate Professors stands modified to this extent.</p>
<p><b>11 Regulation 6.3.5</b> The “Screening cum Evaluation Committee” for CAS promotion of Assistant Professors/equivalent cadres in Librarians/Physical Education from one AGP to the other higher AGP shall consist of.</p>		<p><b>Regulation 6.3.5</b> The “Screening cum Evaluation Committee” for CAS promotion of Assistant Professor and that of Associate Professor/equivalent cadres in Librarians/Physical Education from one AGP to the other higher AGP shall consist of.</p>
<p><b>12 Regulation 6.3.6</b> The Screening cum Evaluation Committee on verification/evaluation of API score secured by the candidate through the ‘PBAS’ Methodology designed by the respective university based on these Regulations and as per the minimum requirement specified: (a) in Tables II and III for each of the cadre of Assistant Professor; (b) in Tables V and VI for each of the cadre of Physical Education and Sports; and (c) in Tables VIII and IX for each of the cadre of Librarians shall recommend to the Syndicate Executive Council/ Board of Management of the University about the suitability for the promotion of the candidate(s) under CAS for implementation.</p>		<p><b>Regulation 6.3.6</b> The Screening cum Evaluation Committee on verification/evaluation of API score secured by the candidate through the ‘PBAS’ Methodology designed by the respective university based on these Regulations and as Per the minimum requirement specified: (a) in Tables H and III for each of the cadre of Assistant Professor; and Associate Professor (b) in Tables V and VI for each of the cadre of Physical Education and Sports; and (c) in Tables VIII and IX for each of the cadre of Librarians shall recommend to the Syndicate Executive Council/ Board of Management of the University about the suitability for the promotion of the candidate(s) under CAS for implementation.</p>
<p><b>13</b> 8.4.1 - Casual leave ,8.4.2 -Special Casual Leave and 8.4.5-4 Commuted Leave.</p>		<p>Casual leave, Special Casual Leave and Commuted Leave are applicable as per KSR.</p>

14. That in Clause 6.3.0 of the Regulation, the date mentioned as 31st December 2008 is substituted as 18-9-2010.

15. That in clause 6.3.1 of the Regulation, the date mentioned as 31st December 2008 is substituted as 18-9-2010.

16. That the following clauses are incorporated in the regulation as clauses 18-20

**18.1** Teachers deputed on FDP/PDF Programmes or any other fellowships sanctioned by Central or State Govt. agencies and permission provided by State Government, the period of such service shall be considered as the period of active service for calculation of API score for category I and II. The requirement of minimum API in PBAS for category I and II for such teachers will be proportionately adjusted during the assessment period.

- 18.2** Teachers on maternity leave need not submit Performa for PBAS-API score during their period of leave. The requirement of minimum API for category I, II and I will be proportionately adjusted for CAS for the assessment period.
- 18.3** Teachers deputed for service in Govt. departments, autonomous or public sector undertakings and if their deputation is sanctioned by Govt., the period of such service shall be treated as active service. They need not submit Performa for PBAS-API score during their period of deputation. The requirement of minimum API for category I, II and III will be proportionately adjusted for CAS for the assessment period.
- 18.4** The regulation 6.3.5.2 (The screening cum evaluation committee) for College Teachers/Physical Education Teachers/College Librarians requires the presence of Head of the departments concerned of the college. In case where there is no HoD in the subject concerned, the University shall nominate one teacher from the college in place of the HoD.
- 18.5** The regulation 6.3.12 (b),(c) where the delay in submitting the application is due to the reasons beyond the control of the incumbent, the date of promotion shall be the due date of promotion.
- 18.6** Any promotion/placement already given under the existing regulations shall not be re-opened by this amendment.
- 18.7** Detailed criteria and verifiable systems for API related information required in CAS promotions in respect of teachers of affiliated colleges including Physical Education teachers and Librarians are appended with.
- 19.** THE CATEGORY III, UNDER EACH OF TABLE I, IV AND VII IN APPENDIX III ARE MODIFIED BY INCORPORATING ADDITIONAL TWO ROWS WITH RESPECT TO PG PROJECT AND UG PROJECT
- |              |            |                     |                  |
|--------------|------------|---------------------|------------------|
| III(D) (iii) | PG Project | Degree awarded only | 5/each candidate |
| III(D) (iv)  | UG Project | Degree awarded only | 3/each candidate |
- 20.** These amendments are applicable only to teachers/Physical Education teachers and Librarians in Colleges affiliated to the University.

P. D. Hills,  
Kottayam.

(Sd.)  
*Joint Registrar,  
In-charge of Registrar.*